

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-1644/PB/2018
IA/21/2024, IA/40/2024

IN THE MATTER OF:

Oriental Bank of Commerce

...PETITIONER

Vs.

M/s. KMG A to Z System Pvt. Ltd

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :

For the Suspended Director
Punjab National Bank

:Ms. Atulika Ghawana, Adv.

:Mr. Sanjay Jain, Adv. for
Respondent No.1, in IA/21/2023

For the Liquidator

:Mr. Sandeep Kr Bhatt CMA,
Applicant Liquidator along with
Mr. Kamal Deep Tyagi CMA

ORDER

IA/21/2024

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Respondent/Punjab National Bank is present and sought time to file reply to this application. Reply be filed within a period of two weeks. None appears on behalf of the Canara Bank/Respondent and no reply has been filed on behalf of the Canara Bank. Last opportunity is given to the Canara Bank also to file their reply and appearance. List the matter on **23.08.2024** along with other IA.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)